

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 07th JANUARY, 2020

No. 02 A: The Probationary Civil Judges (Junior Division) named in Column 02 are posted as Judicial Magistrate, with immediate effect, at the place mentioned against their name in Column no. 03 of the table given below.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st Class upon the Probationary Civil Judge (Junior Division) named in Column no. 02 at their respective place of posting, shown in Column no. 03 of the table given below:-

Sl. No.	Name of the Probationary Civil Judges (Junior Division) with their present place of posting	Name of the District/ Sub-Division, where the powers of Judicial Magistrate 1st Class conferred on posting as such.
01	02	03
01.	Ms. Punam Kumari, Probationary Civil Judge (Jr. Div.), Dhanbad	Dhanbad
02.	Ms. Sushila Hansda, Probationary Civil Judge (Jr. Div.), Madhupur at Deoghar	Madhupur at Deoghar

Further, the concerned Principal District & Sessions Judges are hereby requested to use their own discretionary power in distributing judicial works to officers concerned.

By Order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. 33/Apptt

Dated Ranchi the 07th January, 2020

Copy forwarded to the Central Project Co-ordinator I/c, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.


Registrar General